

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:4990

ANSWERED ON:07.05.2012

CORRUPTION IN PURCHASE OF ARMS

Gowda Shri D.B. Chandre;Naik Dr. Sanjeev Ganesh;Patil Shri Sanjay Dina

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has received representations from various quarters regarding alleged corruption and irregularities in purchase of arms and ammunition and other logistics for the armed forces;
- (b) if so, the details thereof during the last three years and the current year;
- (c) whether the Government has taken cognizance of the allegations contained therein and conducted inquiry to ascertain facts;
- (d) if so, the details thereof and the action taken against the officials found guilty;
- (e) the details of loss incurred to the national exchequer due to such irregularities; and
- (f) the preventive measures taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (f): Representations regarding alleged corruption and irregularities in purchase of arms and ammunition and other logistics for the armed forces are received from time to time and the Government takes cognizance of such allegations on verification of facts. Government orders investigation into such allegations whenever it is found necessary. Appropriate action is also taken against the officials found guilty in such cases. Well defined procedures with adequate checks and balances, as mentioned in Defence Procurement Procedure (DPP) for capital procurement and in Defence Procurement Manual (DPM) for revenue procurement are strictly followed.